

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00629/2018 &
MA NO.060/00810/2018**

Chandigarh, this the 25th day of May, 2018

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CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

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1. Amandeep Kaur, age 24 years, D/o Harbans Singh, R/o House No.39, Vill. Manana, Teh. & Distt. Mohali, Punjab-160014 (Group-C).
2. Manjeet Kaur, age 39 years, D/o Hakam Singh, R/o H. No.601, Sector 14, West Milk Colony Dhanas, Chandigarh-160014 (Group-C).
3. Renu Dorwal, age 35 years, D/o Gopal Lal Dorwal, R/o F-305, Dakshin Puri, Dr. Ambedkar Nagar, Sector 5, New Delhi, (Pin-110062) (Group-C).
4. Mamta Yadav, age about 32 years, W/o Vikas Yadav, R/o H.No.1109, Site & Services Complex Dadu Majra Colony, Chandigarh-160014 (Group-C).
5. Nisha Kumar, age 33 years, W/o Sandeep Kumar, R/o H.No.225, Village Daddu Majra, Chandigarh (Group-C).
6. Sukhjinder Kaur, age 31 years, D/o Kashmir Singh, R/o 1320, Mauli Jagran Complex Chandigarh-160120 (Group-C).
7. Sunaina Kapoor, age about 30 years, D/o Narinder Kumar, R/o 3480, Sector 37-D, Chandigarh Pin 160036 (Group-C).
8. Rahil Parveen, age about 31 years, D/o Abbas Ahamed, R/o H.No.8, Village Kureni Narela, Delhi 110040 (Group-C)
9. Simranjeet Kaur D/o Harjit Singh, # 1041/B, Sector 52/B, Electricity Colony, Chandigarh (Pin 160036) (Group-C).

....APPLICANTS

(Present: Mr. J.S. Dahiya, Advocate)

VERSUS

1. U.T. Administration, Chandigarh through its Administrator, U.T. Secretariat, Sector 9, Chandigarh.
2. Education Department, through its Secretary, U.T. Secretariat, Sector 9, Chandigarh.
3. Director Public Instructions (Schools), 1st Floor, Additional Deluxe Building, Sector 9, Chandigarh.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

MA No.060/00810/2018

Heard.

Taking into consideration, the common cause of action, similar nature of relief claimed, common interest in the matter, and for the reasons mentioned therein, the Miscellaneous Application (MA) is allowed. The applicants are permitted to join together to file the instant single application, as prayed for.

OA No.060/00629/2018

At the very outset, learned counsel for the applicants intends to withdraw the present Original Application (OA), to enable them to file fresh detailed representation, for redressal of their grievances, before the Competent Authority, at the first instance.

Therefore, the instant OA is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

Needless to mention, if the applicants file such representation, within a period of one week, then the same would be decided by the Competent Authority, by passing a speaking & reasoned order, and in accordance with law, within a period of one month thereafter.

Meanwhile, the respondents are directed to maintain the status quo with regard to the posting of the applicants.

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**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 25.05.2018.

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